

GOVERNMENT OF INDIA  
MINISTRY OF SHIPPING

**LOK SABHA**

**UNSTARRED QUESTION NO.3169**

**TO BE ANSWERED ON 3<sup>rd</sup> AUGUST, 2017**

**TARIFF AUTHORITY FOR MAJOR PORTS**

3169. SHRI PONGULETI SRINIVASA REDDY:

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Tariff Authority for Major Ports (TAMP) is the statutory body for labour levy on port handling charges;
- (b) if so, the details thereof;
- (c) whether the TAMP proposes to reduce the labour levy on port handling charges for salt; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF SHIPPING  
(SHRI PON. RADHAKRISHNAN)

(a)&(b):Yes, Madam. The Tariff Authority for Major Ports (TAMP) is statutorily mandated to fix tariff for ship to shore transfer of cargo or vice versa which includes labour component for deployment of labour.

(c)&(d):The tariff including levy for salt towards labour deployment is approved by TAMP based on the proposal of the concerned Major Port Trust. The rates approved by TAMP are ceiling rates and each Major Port has the flexibility of charging lower rates or offering discounts on the rates approved by TAMP. At present, there is no proposal from any Major Port Trust for reduction in the tariff pertaining to labour levy for salt.

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